

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 181/2006 in  
OA 2268/2004

New Delhi, this the 2nd day of August, 2006

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)**  
**Hon'ble Mr. Mukesh Kumar Gupta, Member (J)**

Sunil Kumar Jana,  
S/o late Shri Kalipada Jana,  
R/o Q, No.22-C, Northern Railway Colony,  
Tughlakabad, New Delhi.

...Applicant.

(By Advocate: Shri R.K. Shukla)

Versus

1. Shri V.N. Mathur,  
General Manager,  
Northern Railway, Railway Headquarters,  
Baroda House, New Delhi.

2. Shri Pradeep Kumar,  
Chief Medical Superintendent,  
Divisional Hospital, Northern Railway,  
S.P. Mukherjee Marge,  
Delhi-110 006.


... Respondents.

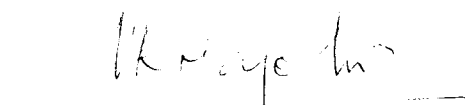
(By Advocates: Shri V.S.R. Krishna)

ORDER (ORAL)

By Mr. V.K. Majotra, Vice-Chairman (A):

Learned counsel of the applicant submitted that he has received the affidavit filed on behalf of respondents on 27.7.2006 in terms of Tribunal's order dated 14.7.2006 in which respondents have stated how the present case and the case of Pramod Kumar on the basis of which applicant's claims were to be considered are of different nature. Learned counsel of the applicant seeks and is allowed to withdraw the CP with liberty to take appropriate steps, if the applicant is still aggrieved. Accordingly CP is dismissed as withdraw with liberty. Notices issued to the respondents are discharged.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(V.K. Majotra)  
Vice-Chairman (A)

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